

3

O.A.NO.315/2006

ORDER DATED 10.4.2006

Heard Shri J.Sengupta, learned counsel for the applicant in support of his application. Shri U.B.Mohapatra, learned Senior Standing Counsel has appeared for the Respondents.

In this case the applicant has prayed for issuing a direction to Respondent Nos. 1 and 2 to consider his representation for being transferred to Aruvankadu or to Chennai from Bolangir, which is within Orissa. The applicant has relied upon the guidelines wherein the Respondent No.1 has evolved certain principles upon which the transfer can be effected or otherwise. In this case, the applicant's sole grievance is that although as per the guidelines he ought to have been transferred from Bolangir to Aruvankadu or Chennai, but the Respondent Nos. 1 and 2 instead of giving the applicant a posting in one of those stations, they went on filling up of the vacant posts by promoting some other employees.

4

It is true that there might have been certain guidelines governing transfers. But those are not enforceable being not statutory. It is open to Respondent No.1 to follow such other conditions which they themselves have evolved. The applicant has submitted a representation to the Respondent-authorities, which awaits final disposal at their end. In that view of the matter, Respondent Nos. 1 and 2 are hereby directed to consider the applicant's grievance as set out in his representation in the light of the rules/instructions/notifications, orders/policy guidelines issued by them from time to time and dispose of the same within two months from the date of communication of this order.

With the above observation and direction,  
this O.A. is disposed of. No costs.

*Banerjee*  
CHAIRMAN